

भारतीय गैर न्यायिक

पये

Rs. 100

ONE
HUNDRED RUPEES

रत INDIA
NON JUDICIAL



CG 180893

मध्य प्रदेश MADHYA PRADESH

Form 26
(See rule 4A)

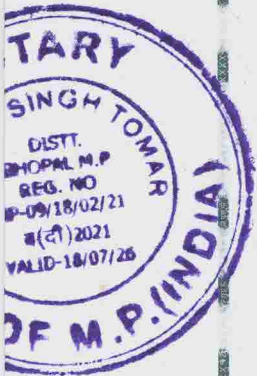


AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONG WITH NOMINATION PAPER BEFORE THE RETURNING OFFICER FOR ELECTION TO COUNCIL OF STATE FROM MADHYA PRADESH

PART A

I GEORGE KURIAN Son of Sh. KURIAN Aged 63 years, resident of POCKARANKALAYIL, KURUMULLOOR, KANAKKARI, KOTTAYAM DIST, 686632, KERALA STATE, a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

- (1) I am a candidate set up by Bharatiya Janata Party
- (2) My name is enrolled in 094, KADUTHURUTHY LAC. KERALA (Name of the Constituency and the state), at Serial No 55 in Part No 151
- (3) My contact telephone number(s) is/are +91-9961543984 and my e-mail id is georgekurian1995@gmail.com and my social media account(s) are:-

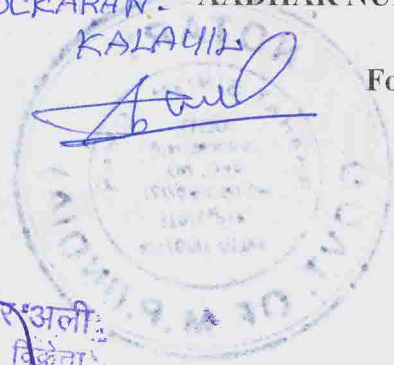


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20/08/24

GEORGE KURIAN S/O SHRI KURIAN,
R/o - Pckarankalayil, Kanakkari, Kurumulloor, Kottayam, Kerala - 686632
POCKARAN. - AADHAR NUMBER - 6319 3887 1664



For - Affidavit



ശ്രീ. ജി. കുറിയൻ
പുരാതി വിധാന സഭാ ക്കെ
സാക്ഷി (മ.പ്ര.)



(i) XGeorgekurianBjp

(ii) Facebook @George Kurian

(2) Details of Permanent Account Number (PAN) and status of filing of Income tax return:

Sl. No.	Name s	PAN	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees) for the last five Financial Years completed (as on 31 st March)
1.	Self (George Kurian)	CEUPK5063F	2019-20	(i) Rs 3028480/- (FY 19-20)
			2020-21	(ii) Rs 420920/- (FY 20-21)
			2021-22	(iii) Rs 496310/- (FY 21-22)
			2022-23	(iv) Rs 632080/- (FY 22-23)
			2023-24	(v) Rs 855250/- (FY 23-24)
2.	Spouse (Annamma O.T)	ADPPT7309H	2019-20	(i) RS 628500/- (FY 19-20)
			2020-21	(ii) RS 515160/- (FY 20-21)
			2021-22	(iii) RS 750040/- (FY 21-22)
			2022-23	(iv) RS 421930/- (FY 22-23)
			2023-24	(v) RS 778350/- (FY 23-24)
3.	Dependent I (Akash George Pockaran)	ENEPP3270A	NIL	(i) NIL
				(ii) NIL
				(iii) NIL
				(iv) NIL
				(v) NIL

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

(5) Pending criminal cases

(i) I declare that there is no pending criminal case against me. (Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE

against alternative (ii) below)

OR

(ii) The following criminal cases are pending against me:

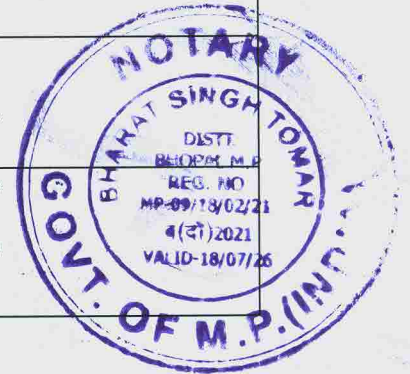
(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

Table

(a)	FIR No. with name and address of Police Station concerned	1. FIR No 1318/2016, CANTONMENT PS, THIRUVANANTHAPURAM 2. FIR No 983/2014, MUSEUM PS, THIRUVANANTHAPURAM
(b)	Case No. with Name of the Court	1. CC 1573/2016, HON. JFMC III, THIRUVANANTHAPURAM 2. ST 59/2015, HON. JFMC III, THIRUVANANTHAPURAM
(c)	Section(s) of concerned Acts/Codes involved (give no. of the Section e.g. Section.....of IPC, etc.).	1. Section 143,147,149,283 OF IPC AND 39 &121 OF KERALA POLICE ACT 2. Section 143,147,149,283 OF IPC AND 39 &121 OF KERALA POLICE ACT
(d)	Brief description of offence	1. PROTEST MARCH TO SECRETARIAT 2. PROTEST MARCH TO STATE HEALTH MINISTER RESIDENCE.
(e)	Whether charges have been framed (mention YES or NO)	1. Yes 2. No
(f)	If answer against (e) above is YES, then give the date on which charges were framed	1. 27.09.2023 2. Not Applicable
(g)	Whether any Appeal / Application for revision has been filed against the proceedings (Mention YES or NO)	1. Not Applicable 2. Not Applicable

(6) Cases of conviction

(i) I declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)



[Handwritten Signature]

11.11.2023

OR

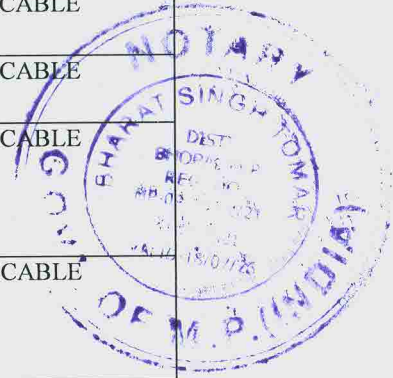
(ii) I have been convicted for the offences mentioned below:

(If the candidate has been convicted, then tick this alternative and score off alternative

(i) above, and give details in the Table below)

Table

(a)	Case No.	NOT APPLICABLE
(b)	Name of the Court	NOT APPLICABLE
(c)	Sections of Acts / Codes involved	NOT APPLICABLE
(d)	Brief description of offence for which convicted	NOT APPLICABLE
(e)	Dates of orders of conviction	NOT APPLICABLE
(f)	Punishment imposed	NOT APPLICABLE
(g)	Whether any Appeal has been filed against conviction order (Mention YES or No)	NOT APPLICABLE
(h)	If answer to (g) above is YES, give details and present status of appeal	NOT APPLICABLE



(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

Note:

1. Details should be entered clearly and legibly in BOLD letters.
2. Details to be given separately for each case under different columns against each item.
3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
4. Additional sheet may be added if required.
5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W. P (C) No. 536 of 2011.

(7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of

deposit, the scheme, Name of Bank/Institution and Branch are to be given.

Note: 3. Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

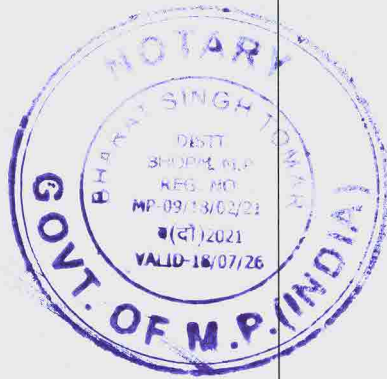
Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment

Note: 6. Details should include the interest in or ownership of offshore assets.

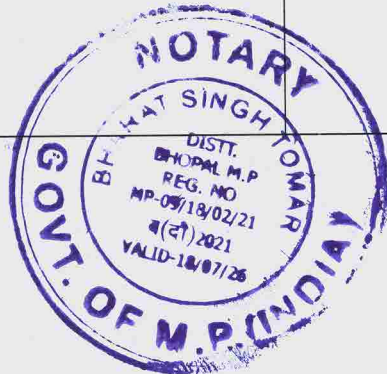
Explanation,- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries';

S. No.	Description	Self	Spouse (Smt. Annamma O.T)	Dependent-1 (Akash George Pockaran)
(i)	Cash in hand	Rs. 3000/-	Rs. 4000/-	NIL
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit	RS. 387513/- SAVINGS ACCOUNT, CANARA BANK, ETTUMANOOR BRANCH	I)RS 15,00,000/- FIXED DEPOSIT DATE-25.02.2019 SBI, ETTUMANOOR BRANCH II)RS 15,00,000/- FIXED DEPOSIT DATE-04.03.2024 SBI, ETTUMANOOR BRANCH III) RS 14,00,000/- FIXED DEPOSIT DATE-04.03.2024 SBI, ETTUMANOOR BRANCH IV)RS 7,00,000/- FIXED DEPOSIT DATE-30.09.2022 STATE TREASURY, ETTUMANOOR V)RS.5, 00,000/-	RS 13,00,000/- FIXED DEPOSIT DATE-02.09.2022 STATE TREASURY, ETTUMANOOR



(Handwritten Signature)

			FIXED DEPOSIT DATE-09.08.2023 KSFE, ETTUMANOOR VI) RS.10,00,000/- FIXED DEPOSIT DATE-11.04.2024 KSFE, ETTUMANOOR VII) RS.3,50,000/- FIXED DEPOSIT DATE-25.06.2024 KSFE, ETTUMANOOR	
(iii)	Details of investment in Bonds, Debentures/Shares and units in companies/Mutual Funds and others and the amount.	NIL	RS 11,64,455/- DATE-15.01.2020 SBI MUTUAL FUND	NIL
(iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and the amount	NIL	NIL	NIL
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.	NIL	NIL	NIL
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (Details of Make, registration number. etc. year of purchase and amount)	BALENO CAR MODEL 2020, KL 67C 1430 RS 5,00,000/-	i) ALTO CAR, MODEL 2005, KL 67B 4039 RS 25,000/- ii)Activa scooter MODEL-2008 KL 67D 2352 RS 10000/-	NIL



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(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	Gold Jewels- 4 Grams Value – Rs. 25,000/-	Gold Jewels- 112.8 Grams Value – Rs. 7,00,000/-	NIL
(viii)	Any other assets such as value of claims/interest	NIL	NIL	NIL
(ix)	Gross Total value	Rs. 9,15,513/-	Rs. 88,53,455/-	Rs. 13,00,000/-

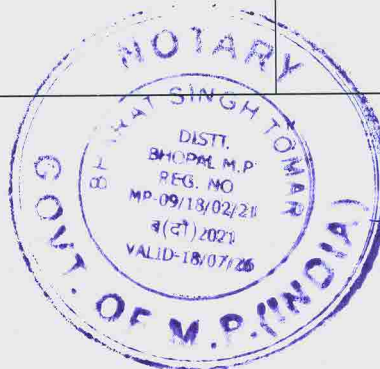
B. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

Note: 2. Each land or building or apartment should be mentioned separately in this format

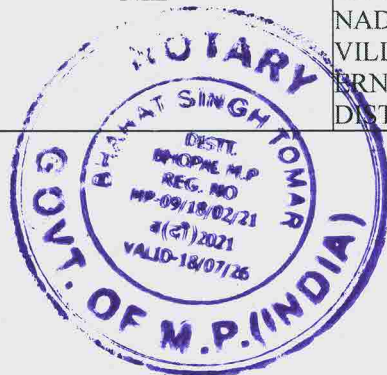
Note: 3. Details should include the interest in or ownership of offshore assets.

S. No	Description	Self	Spouse (Smt. Annamma O.T)	Dependent-1 (Akash George Pockaran)
(i)	<u>Agricultural Land</u> Location(s) Survey number(s)	KANAKKARI VILLAGE, KOTTAYAM DIST 123/5	NIL	NIL
	Area (total measurement in acres)	20 ARE 95 SQ.METRES	NIL	NIL
	Whether inherited property (Yes or No)	NO	NIL	NIL
	Date of purchase in case of self - acquired property	29.01.1997	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	Rs. 30,000/-	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL
	Approximate Current market value	Rs. 50,00,000/-	NIL	NIL
(ii)	<u>Non-Agricultural Land</u> Location(s) Survey number(s)	KANAKKARI VILLAGE KOTTAYAM DIST 158/3-1	NIL	NIL



(Handwritten signature)

	Area (total measurement in sq. ft.)	12 ARE 95 SQ METERS	NIL	NIL
	Whether inherited property (Yes or No)	YES	NIL	NIL
	Date of purchase in case of self - acquired property	Not Applicable	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	Not Applicable	NIL	NIL
	Any Investment on the land by way of development, construction etc.	Rs. 15,00,000/-	NIL	NIL
	Approximate current market value	Rs. 95,00,000/-	NIL	NIL
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	NIL	NIL	NIL
	Area (total measurement in sq. ft.)	NIL	NIL	NIL
	Built-up Area (total measurement in sq.ft.)	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NIL	NIL	NIL
	Date of purchase in case of self - acquired property	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL
	Any Investment on the property by way of development, construction etc.	NIL	NIL	NIL
	Approximate current market value	NIL	NIL	NIL
(iv)	Residential Buildings (including apartments): -Location (s) -Survey number(s)	NIL	NO A-0204, NADAMA VILLAGE ERNAKULAM DIST, 484	NIL



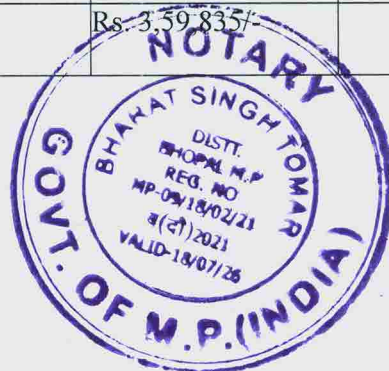
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	Area (Total measurement in sq. ft)	NIL	0.511 ARE 1244.50 SQ FT	NIL
	Built up Area (Total measurement in sq. ft.)	NIL	1244.50 SQ FT	NIL
	Whether inherited property (Yes or No)	NIL	NO	NIL
	Date of purchase in case of self – acquired property	NIL	19.04.2018	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	Rs. 45,15,000/-	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL
	Approximate current market value	NIL	Rs. 45,00,000/-	NIL
(v)	Others (such as interest in property)	NIL	NIL	NIL
(vi)	Total of current market value of (i) to (v) above	Rs. 1,45,00,000/-	Rs. 45,00,000/-	NIL

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

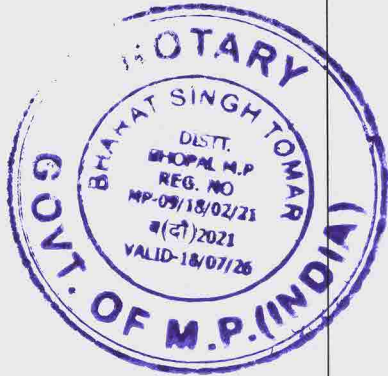
(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

S. No.	Description	Self	Spouse (Smt. Annamma O.T)	Dependent-1 (Akash George Pockaran)
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or Financial Institution, Amount outstanding, Nature of loan	CANARA BANK, ETTUMANOOR BRANCH RS 3,59,835/- CAR LOAN	NIL	NIL
	Loan or dues to any other individuals/ entity other than mentioned above. Name(s), Amount outstanding, nature of loan	NIL	NIL	NIL
	Any other liability	NIL	NIL	NIL
	Grand total of liabilities	Rs. 3,59,835/-	NIL	NIL



(Handwritten signature)

(ii)	<p>Government Dues:</p> <p>Dues to departments dealing with Government accommodation</p>	<p>(A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election ?</p> <p>(B) If answer to (A) above is YES, the following declaration may be furnished namely:-</p> <p>(i) The address of the Government accommodation:</p> <p>1. General Pool Bungalow No. 20, Tughlak Crescent (Type-VII), new Delhi</p> <p>Note:- Allotted on 24.07.2024, but possession/occupation not yet taken.</p> <p>(ii) There is no dues payable in respect of above Government accommodation, towards-</p> <p>(a) rent;</p> <p>(b) electricity charges;</p> <p>(c) water charges; and</p> <p>(d) telephone charges as on date</p> <p>[the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter].</p> <p>Note- 'No Dues Certificate' from the agencies concerned in respect of rent, electricity charges, water charges and telephone charges for the above Government accommodation should be submitted.</p>			<p>YES/NO (Pl. tick the appropriate alternative)</p>
(iii)	<p>Dues to department dealing with Government transport (including aircrafts and helicopters)</p>	NIL	NIL	NIL	
		Self	Spouse	Dependent-1	
(iv)	Income Tax dues	NIL	NIL	NIL	
(v)	GST dues	NIL	NIL	NIL	
(vi)	Municipal/Property tax dues	NIL	NIL	NIL	



(Handwritten signature)

(vii)	Any other dues	NIL	NIL	NIL
(viii)	Grand total of all Government dues	NIL	NIL	NIL
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	NIL	NIL	NIL

(9) Details of profession or occupation:

- (a) Self :- **LAWYER**
(b) Spouse :- Retired Nursing Officer, Indian Army

(9A) Details of source(s) of income:

- (a) Self : **LEGAL PROFESSION, SITTING FEES FROM NALCO AS INDEPENDENT DIRECTOR AND SALARY FROM MINORITY COMMISSION**
(b) Spouse: **PENSION AND INTEREST INCOME**
(c) Source of income, if any, of dependents,.....N.A.....

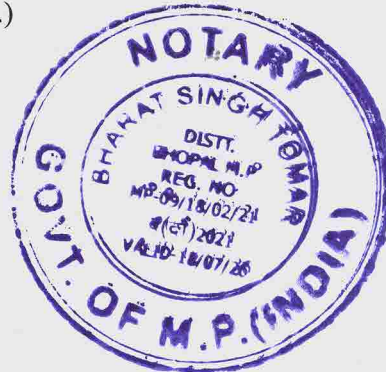
(9B) Contracts with appropriate Government and any public company or companies

- (a) details of contracts entered by the candidate..... N.A
(b) details of contracts entered into by spouse N.A
(c) details of contracts entered into by dependents N.A
(d) details of contracts entered into by Hindu Undivided Family or trust in which the candidate or spouse or dependents have interest N.A
(e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners N.A
(f) details of contracts, entered into by private companies in which candidate or spouse or dependents have share N.A

(10) My educational qualification is as under:

BACHELOR OF LEGISLATIVE LAW, INDIAN SCHOOL OF LEGAL THOUGHT, MAHATMA GANDHI UNIVERSITY, KERALA, 1985

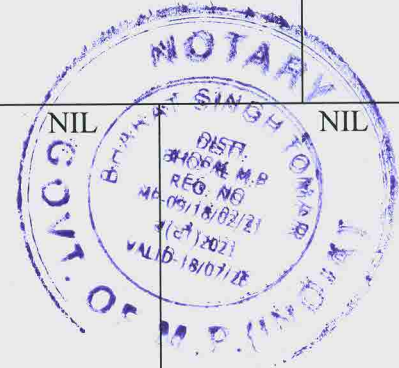
(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)



[Handwritten signature]

PART - B**ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART - A:**

1.	Name of the candidate	Sh. GEORGE KURIAN			
2.	Full postal address	POCKARANKALAYIL, KURUMULLOOR, KANAKKARI, KOTTAYAM DIST, KERALA STATE, 686632			
3.	Number and name of the constituency and State	094, KADUTHURUTHY LAC. KERALA			
4.	Name of the political party which set up the candidate (otherwise write 'Independent')	Bharatiya Janata Party			
5.	Total number of pending criminal cases	02 cases			
6.	Total Number of cases in which convicted	NIL			
7.		PAN of	Year for which last Income Tax Return filed	Total Income Shown	
	(a) Candidate	CEUPK5063F	2023-24	Rs. 8,55,250/-	
	(b) Spouse	ADPPT7309H	2023-24	Rs. 7,78,350/-	
	(c) Dependent No.1	ENEPP3270A	NIL	NIL	
	(d) Dependent No.2	NIL	NIL	NIL	
8.	Details of Assets and Liabilities (including offshore assets) in rupees				
	Description	Candidate	Spouse	Dependent-1	Dependent-2
A.	Moveable Assets (Total value)	RS 9,15,513/-	RS 88,53,455/-	Rs. 13,00,000/-	NIL
B.	Immovable Assets				
I	Purchase Price of self-acquired immovable property	RS 30,000/-	RS 45,15,000/-	NIL	NIL
II	Development/const ruction cost of immovable property after purchase (if applicable)	NIL	NIL	NIL	NIL
III	Approximate Current Market Price				
	(a) Self-acquired assets (Total Value)	RS 50,00,000/-	RS 45,00,000/-	NIL	NIL
	(b) Inherited assets (Total Value)	RS 95,00,000/-			
9.	Liabilities	NIL	NIL	NIL	NIL
(i)	Government dues (Total)	NIL	NIL	NIL	NIL



(Handwritten signature)

	(ii)	Loans from Bank, Financial Institutions and others (Total)	RS 3,59,835/-	NIL	NIL	NIL
10.	Liabilities that are under dispute					
	(i)	Government dues (Total)	NIL	NIL	NIL	NIL
	(ii)	Loans from Bank, Financial Institutions and others (Total)	NIL	NIL	NIL	NIL
11.	Highest educational qualification: <u>BACHELOR OF LEGISLATIVE LAW, INDIAN SCHOOL OF LEGAL THOUGHT, MAHATMA GANDHI UNIVERSITY, KERALA, 1985</u>					
(Give details of highest School /University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)						

VERIFICATION

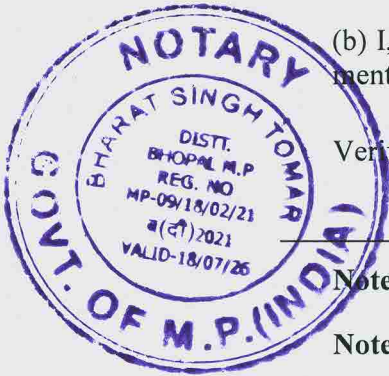
I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

(a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at Bhopal on 21.08.2024.

DEPONENT



Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.

Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

Note: 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

Note: 4. The affidavit should be either typed or written legibly and neatly.

Note: 5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.

IDENTIFIED BY
NAME Mehul Bhargava
ADDRESS Bhopal
SIGNATURE Mehul

WITHIN NAME
21/8/24 S.N. 520
page 59
BHARAT SINGH TOMAR
NOTARY & ADVOCATE
BHOPAL M.P. INDIA

Additional affidavit to be submitted by candidates

Election to Council of States, from Madhya Pradesh.

I, GEORGE KURIAN Son of Sh. KURIAN Aged 63 years, resident of POCKARANKALAYIL, KURUMULLOOR, KANAKKARI, KOTTAYAM DIST, 686632, KERALA STATE (mention full postal address), a candidate at the above election, do here by solemnly affirm and state on oath as under:-

1. I have been allotted following govt. accommodation :-
 - i. General Pool Bungalow No. 20, Tughlak Crescent (Type-VII), New Delhi

during the period of last 10 years prior to the date of notification of the current election, and there are no arrears of any dues to be paid towards rent for the accommodation or any arrears to the agencies providing electricity, water and telephone at the said accommodation as on 21.08.2024.

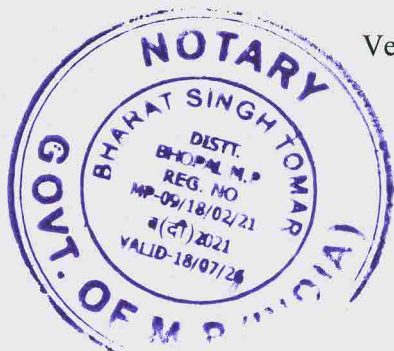
2. "No dues certificates" form the agencies concerned are attached herewith.

VERIFICATION

I, the deponent above named, do hereby verify and declare that the above statements are correct to the best of my knowledge, and no part of it is false.

Verified at Bhopal on 21.08.2024


DEPONENT



IDENTIFIED BY
NAME Mehul Bhargadway
ADDRESS Bhopal
SIGNATURE Mehul

WITNESSED BY
WITHIN NAMED
21/8/24 2.01.521
Page-59
BHARAT SINGH TOMAR
NOTARY & ADVOCATE
BHOPAL M.P. INDIA



PROVISIONAL (FOR FILING NOMINATION ONLY)



सत्यमेव जयते

GOVERNMENT OF INDIA
DIRECTORATE OF ESTATES
TYPE-VII & VIII SECTION
NIRMAN BHAVAN, NEW DELHI

SUB- CLEARANCE CERTIFICATE UP TO JULY 2024

IT IS CERTIFIED THAT **NOTHING** IS OUTSTANDING IN THE NAME OF **SHRI GEORGE KURIAN**, HON'BLE M.O.S. FOR ACCOMMODATION NOS. **AB-87, SHAHJAHAN ROAD, NEW DELHI (UPTO VACATION), 82, CHANAKYAPURI, NEW DELHI (UPTO VACATION) AND 20, TUGHLAK CRESENT, NEW DELHI UPTO JULY 2024** ON ACCOUNT OF HIRE CHARGES OF FURNITURE EXCEEDING CEILING/L. FEE AND OTHER CHARGES. DEMAND FOR THE PERIOD AFTER **JULY 2024** WILL BE ISSUED SEPARATELY.

(SANJAY KUMAR)

DEPUTY DIRECTOR OF ESTATES

(संजय कुमार)/(SANJAY KUMAR)

उप निदेशक (किराया)/Deputy Director (Rent)
संपदा निदेशालय/Directorate of Estates
भारत सरकार/Govt. of India
निर्माण भवन, नई दिल्ली-110011
Nirman Bhawan, New Delhi-110011

EXECUTIVE OFFICER MSA BRANCH LOK/RAJYA SABHA SECRETARIAT

DATED-21.08.2024